

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No.4647/2014

New Delhi this the 1<sup>st</sup> day of March, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Shri P.K. Basu, Member (A)**

Bimla (Unemployed) Age-31 years  
D/o Kashmir Singh  
R/o 1775/3, Gali No.5,  
Shastri Colony, Gohana Road,  
Near By Pass  
Sonepat Haryana

(Shri N.D. Kaushik)

-Applicant

**Versus**

1. Govt. of NCT  
Through its Chief Secretary  
Asaf Ali Road, Civil Line, Delhi
2. Delhi Subordinate Services  
Selection Board  
Through its Chairman,  
F-16-18, Institutional Area,  
Karkardooma, Delhi-110092.

-Respondents

(By Advocate: Shri Amit Anand)

**ORDER (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

Heard both sides.

2. The applicant's candidature for selection to the post of TGT (Hindi) (Female) was rejected by the respondent-DSSSB on the ground that she had not bubbled Column 13 (7), i.e., Degree/Diploma in teaching SAV certificate in the application form. Questioning the same, the applicant filed the present OA. This Tribunal while issuing notice in the OA directed that the applicant shall be permitted to appear in the

examination provisionally. This Tribunal has considered number of identical OAs and one such OA, i.e., OA No.4520/2014 (**Ms. Sunita & Ors. vs. GNCT of Delhi**) dated 15.02.2016, in similar circumstances, was disposed of as under:-

“13. In view of the above legal position and in view of the fact that the applicants were already permitted to take the examination provisionally by virtue of the interim orders dated 22.12.2014 and their results are yet to be declared by the respondents, we are of the considered view that the ends of justice would be met if the respondents are directed to declare the results of the applicants and to consider their cases along with others as per their merit, after verifying their qualifications or otherwise satisfying themselves with their suitability, in accordance with law, within four weeks from the date of receipt of a copy of this order. The OA and MA No.217/2016 are disposed of, accordingly. No costs.”

3. Since the facts of this case are identical to that OA, this OA also deserves to be disposed of on the same lines.

4. In the circumstances, as the applicant has already been permitted to take the examination provisionally by virtue of the order dated 24.12.2014, in our considered view, the ends of justice would be met if the respondents declare the result of the applicant and consider her case along with others after verifying her qualifications or otherwise satisfying themselves about her suitability, in accordance with law within a period of three months from the date of receipt of a certified copy of this order. No costs.

**(P.K. Basu)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

cc.